

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

SERVICE TAX APPEAL NO. 50985 OF 2017

(Arising out of Order-in-Original No. JOD-EXCUS-000-COM-0090-16-17 dated
06/03/2017 passed by Commissioner of Central Excise, Jodhpur)

MADAN MOHAN JAIN & SONS

..... Appellant

VERSUS

**COMMISSIONER OF CENTRAL
EXCISE, JODHPUR**

..... Respondent

APPEARANCE:

None the Appellant

Shri Radhe Tallo, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION: April 12, 2021

FINAL ORDER NO. __51307/2021__

JUSTICE DILIP GUPTA

In this appeal the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed.

(Dictated & pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**